

FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S. MANGLAM PAPER
PRIVATE LIMITED**

Sr. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	M/s. MANGLAM PAPER PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	31-08-1981
3.	Authority under which corporate debtor is incorporated/ registered	ROC Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U21019GJ1981PTC004585
5.	Address of the registered office and principal office (if any) of corporate debtor	305, Akshat Tower, Near Pakvan Dinning Hall, S G Highway, Bodakdev, Ahmedabad, Gujarat, India - 380054.
6.	Date of closure of Insolvency Resolution Process	29/04/2025
7.	Liquidation commencement date of corporate debtor	29/04/2025
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Kiran Chand Sipani IBBI/IPA-001/IP-P-02309/2021-2022/13589
9.	Address and e-mail of the liquidator, as registered with the Board	Address: Office No-502-B-Metro Tower, Ring Road, Near Rajhans Empria, Surat, Gujarat 395002 Email: sipaniadvisor@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: Office No-502-B-Metro Tower, Ring Road, Near Rajhans Empria, Surat, Gujarat 395002 Email: ipmanglam@gmail.com
11.	Last date for submission of claims	29/05/2025

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of liquidation of the M/s Manglam Paper Private Limited on 29/04/2025.

The stakeholders of M/s Manglam Paper Private Limited are hereby called upon to submit their claims with proof on or before 29/05/2025, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. We request you to keep sipaniadvisor@gmail.com in CC while submitting claims to the process E-mail ID

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.



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Date : 02-04-2025
Place : Surat

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IP CA Kiran Chand Sipani
Liquidator in the matter of
M/s. Manglam Paper Private Limited
Office No-502-B Metro Tower, Ring Road, Near Rajhans
Empria,p Surat, Gujarat, 395002
IP Reg. No. IBBI/IPA-001/IP-P-02309/2021-2022/13589
AFA Valid till: 30-06-25

